

Remittance Order: 2289/8419/2024

Recovery and Refund Department Western Regional Office Recoverywro@sebi.gov.in

The Principal Officer /
Chairman & Managing Director / CEO
All Banks / All Mutual Funds in India

Sub: Remittance of attached amount under Attachment Proceeding Nos. 13466 and 13467 of 2024

- 1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 8419 of 2024 dated December 05, 2024 had directed attachment of Bank/Demat Account(s) and Mutual Fund Folio(s) of Mr. Heet Manish Bapna alias Heet Manish Bafna (Proprietor-Standard Chartists) (PAN: EWEPB1991R)["Defaulter"] against the total due of Rs.5,51,000/- with further interest, all costs, charges and expenses, etc.
- 2. Whereas Notice of Demand dated December 05, 2024 has been sent to Defaulter and Notices of Attachment of Bank Account(s) dated December 26, 2024 has been issued to you.
- 3. Whereas the outstanding dues from the Defaulter as on date is an amount of Rs. 6,06,000/-(Rupees Six Lacs Six Thousand Only).
- 4. Accordingly, you are hereby directed to remit the amount to the extent as mentioned in Para 3 above lying in the account of the Defaulter with your Bank and remit the amount, forthwith to SEBI by way of EFT/NEFT/RTGS to A/c No. SEBIRRDPEN8419 of ICICI Bank, ICIC0000106 immediately and intimate the remittance details by email to recoverywro@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number:	
Name of Payee:	
Date of Payment:	
Amount Paid:	
Transaction No.:	6
Bank Details from which payment is made:	
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- 5. However, if the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 6. This direction is issued in exercise of powers conferred under section 28A and 28B of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income Tax Act 1961 (43 of 1961) and the Income Tax (Certificate Proceedings) Rules, 1962 of the Income Tax Rules.

Given under my hand and seal at Ahmedabad this

Day of November, 2025.

SEAL



RECOVERY OFFICER

पूजा ढींगरा / Pooja Dhingraa वस्ती अधिकारी एवं उपमहाप्रवधक Recovery Officer & Deputy General Manager भारतीय प्रतिभृति और विनिमय बोर्ड Securities and Exchange Board of India अहमश्रावाद / Ahmedabad

Copy to:

Mr. Heet Manish Bapna alias Heet Manish Bafna (Proprietor-Standard Chartists) Address: - C-408, GREEN AVENUE, NEAR UNION PARK, GHOD DOD ROAD, SURAT-395007